

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.119
(IB)-1781(ND)2018

**IA/2492/2021, IA/2365/2021, IA/2366/2021, IA/2286/2021 & I.A-
2275/2021**

IN THE MATTER OF:

Indu Kumar & Ors ... **Applicant/Petitioner**

Versus

M/s. Saha Infratech Pvt. Ltd ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 11.06.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Ashish Makhija, Mr. Abhishek Raj Sharma, Mr. Ashish Hira, Ms. Neha Santani, Ms. Akanksha Vasudeva, Advocates for RP

ORDER

IA/2492/2021: By filing this Application, the RP has submitted the updated list of the Creditors and Reconstitution of the CoC of the Corporate Debtor. The same is taken on record subject to just exceptions.

With this, the present **IA stands closed.**

IA/2365/2021& IA/2366/2021: Since prayers made in both the IAs, are same, list the matters on 2nd July, 2021.

IA/2286/2021 & I.A-2275/2021: We have heard Ld. Senior Counsels appearing for the Applicants - Mr. Ganda in IA 2286/2021 and Mr. Dubey in IA 2275/2021. Due to the paucity of time, both the matters are partly heard. Since prayers made in both the IAs are the same, list both the matters on 2nd July, 2021 for the arguments of RP.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)